

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4476/2020

This the 16th day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**

Sajjad Ahmad age 34 years, S/o Abdul Rashid, R/o Sronda Trown, Tehsil and District Donda

.....Applicant

(Advocate: Ms. Shivani Jalali Pandita)

Versus

1. State of Jammu and Kashmir through its Commissioner/Secretary Forest Department, Civil Secretariat, Jammu, J&k.
2. Chief Conservator of Forest, Dogra Hall, Jammu.
3. Divisional Forest Officer, Bhaderwah.
4. Range Officer, Killar Range, Bhaderwah.

.....Respondents

(Advocate: Mr. Sudesh Magotra, DAG)

ORDER

[ORAL]



Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of arguments, learned counsel for the applicant seeks that respondents may be directed to consider the claim for regularization under SRO 64 in the forest department. He further submitted that he will be satisfied if a direction is given to respondents/competent authority to consider and decide the representation of the applicant dated 07.05.2013 annexed at Annexure A-D within a stipulated period of time.

2. Looking to the limited prayer made by learned counsel for the applicant, T.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider the claim for regularization under SRO 64 in the forest department and also consider and decide the representation of the applicant (Annexure A-D), by passing a reasoned and speaking order in accordance with rules within a period of three weeks from the date of receipt of a certified copy of this order with intimation to the applicant. The TA shall be treated as part of the representation. No costs.

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3. It is made clear that we have not expressed any opinion on the merits of the case.



(MOHD. JAMSHED)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

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